

ANTRIX - IFIM

5TH NATIONAL MOOT COURT COMPETITION, 2026

THEME: SPACE LAW

THE NEXT FRONTIER OF LAW

ARGUED BY THE NEXT GENERATION OF LAWYERS

RULE BOOK



Knowledge & Media Partner: SCC Online & SCC Times



September 25-27, 2026



IFIM Law School, Bangalore

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MOOT COURT COMMITTEE

1. Definitions

1.1 Competition

“Competition” refers to the Antrix - IFIM 5th National Moot Court Competition, 2026, organized by IFIM Law School, Bengaluru, from 25th to 27th September, 2026.

1.2 Rules

“Rules” refers to the Antrix - IFIM 5th National Moot Court Competition, 2026 - Rulebook.

1.3 MCC

“MCC” refers to the Moot Court Committee of IFIM Law School, Bengaluru.

1.4 Organizing Committee

“Organizing Committee” refers to the Committee constituted by the MCC for conducting the Competition.

1.5 Grievance Addressal Committee

“Grievance Addressal Committee” refers to the committee responsible for resolving any issues raised by the participating teams. The decision of the Committee shall be final, and no further appeal is allowed from any decision of the Committee.

1.6 Advanced Rounds

“Advanced Rounds” refers to the knock-out rounds, including:

- Quarter Finals
- Semi-Finals
- Final Rounds of the Competition.

1.7 Preliminary Rounds

“Preliminary Rounds” refers to the set of rounds that shall take place before the Advanced Rounds. Their sole purpose is determining which teams qualify to participate in Phase I of the Advanced Rounds, i.e., the Pre-Quarter Final Rounds.

1.8 Clarifications

“Clarifications” refers to the requests for information concerning the Moot Proposition, which must be submitted via a Google Form link that shall be circulated.

1.9 Compendium

“Compendium” refers to a collection of judgments and resources used to support the oral and written submissions of the party.

1.10 Participating Team

“Participating Team” refers to the team that has successfully registered for the 5th IFIM NMCC 2026, as per the Rules provided below.

2. Interpretation of Rules

2.1 Rule Amendments

The rules provided herein are not exhaustive for the competition. Therefore, any changes to the Rules can be implemented at the discretion of the Organizing Committee.

2.2 Final Authority

The Grievance Addressal Committee shall serve as the final decision-making authority for the implementation and interpretation of the Rules. The Competition shall be conducted following these Rules. All Participating Teams shall be presumed to have read and understood the Rulebook.

2.3 Strict Adherence

All rules are to be strictly adhered to, and any deviation shall result in disqualification or other penalties as mentioned subsequently.

3. General Rules

3.1 Dates

- The Competition shall be organized from 25th to 27th September, 2026 at IFIM Law School.
- Address: Opposite Infosys Campus Gate #4, #8P & 9P, KIADB Industrial Area, 1st Phase, Electronic City, Bengaluru, Karnataka - 560100.

3.2 Language

All oral and written submissions are required to be made in English, which shall be the official language of the Competition.

3.3 Eligibility

- The competition is open to all students enrolled bona fide on a regular basis in a 3-year LL.B. or 5-year LL.B. Integrated Program, conducted by any institution recognized by the Bar Council of India.
- In a 3-member team, there shall be 2 speakers and 1 researcher.
- In a 2-member team, both members shall be considered speakers.
- Each team will be provided with a Team Code, which will be communicated via email post successful registration in the Competition.
- Anonymity Clause: Teams are strictly prohibited from disclosing their identity, institution, or any related information that may reveal their identity throughout the Competition, except on the registration form.
- Team Member Substitution: Substitution of a team member is not allowed beyond formal registration, except in extenuating circumstances and only with permission from the Organizing Committee.

3.4 Team Composition

- Each team shall consist of a minimum of 2 and a maximum of 3 members.

3.5 Dress Code

Participants are required to adhere to the formal dress code as specified below:

- Male Participants: White Shirt, Black Trousers, Black Tie, Formal Shoes and Black Blazer.
- Female Participants: White Salwar Kurta or Black Pant/Skirt, White Shirt, Formal Shoes and Black Blazer.

4. Registration Details

4.1 Registration Limit

- Interested participants may register by filling out the Google Form.
- Participants must submit:
 - The duly filled-out Registration Form (enclosed in Annexure II).
 - A screenshot of the payment receipt for the registration fees in the Google Form.

4.2 Final Registration Deadline

- The last date for Early Bird Registration is August 20, 2026.
- The last date for General Registration is September 10, 2026.

4.3 Hard Copy Submission

The Participating Teams are required to submit a hard copy of the Registration Form along with the Memorial hard copies must be submitted during Formal Registration on September 25, 2026.

4.4 Non-Refundable Policy

- Registration fees are non-refundable under any circumstances.

5. Format of the Competition

5.1 Rounds

- The Competition will be conducted offline at IFIM Law School, Bengaluru.
- The rounds will consist of:
 - Two (2) Preliminary Rounds
 - Quarter Finals
 - Semi-Finals
 - Final Round
- Draw of Lots will determine the side (Petitioner or Respondent) in the Preliminary Rounds, Pre Quarters, Quarterfinals, Semi-Finals, and Final Round.
- The schedule of the event is as follows:

DATES	EVENT
25 th September, 2026	Formal Registration, Inaugural Ceremony, Draw of Lots, and Researcher's Test
26 th September, 2026	Preliminary Rounds and Quarter-Final Rounds
27 th September, 2026	Semi-Final Rounds, Final Round, and Valedictory Ceremony

• **Submission Format:**

- Soft copies must be uploaded via Google Forms: Google Link
- File names must follow the format:
 - "IFIM 5001" (for Petitioner)
 - "IFIM 5001" (for Respondent)
- Formats accepted: .doc / .docx (Microsoft Word) and .pdf (PDF)

• **Hard Copy Submission:**

- Each team shall submit four (4) hard copies of the Memorials for each side at the time of submission. Teams qualifying for the Semi-Final and Final Rounds shall be required to submit two (2) additional hard copies of the Memorials for each side on the day of registration on September 25th 2026.

• **Late Submission Penalty:**

- 2 points deducted per side for each hour of delay, up to a maximum of 20 points for both sides.
- No memorial submissions will be accepted after 24 hours of the official submission deadline.
- It is the sole responsibility of each team to ensure that both soft and hard copies are submitted correctly within the deadline.

6.2 Format of Memorials

- **Binding:** Soft-bound or tape-bound only.

- **Page Numbering:** Bottom-right corner of each page.

- **Citation Format:** 21st Edition of The Bluebook.

• **Anonymity Clause:**

- Memorials must not disclose any identifying information about the team, members, or institution.

• **Page Limit:**

- Body of Arguments: Maximum 30 pages
- Total Memorial (including cover page): Maximum 40 pages

• **Font & Spacing:**

- Heading Text: Times New Roman, Size 14, 1.5 line spacing, Justified
- Body Text: Times New Roman, Size 12, 1.5 line spacing, Justified
- Footnotes: Times New Roman, Size 10, 1 line spacing, Justified
- Use of *Ibid* and *Supra* is mandatory
- Use of endnotes is not permitted.

6.3 Contents of the Memorial

Each Memorial must include the following sections:

1. Cover Page:

- a) Team Code (upper right-hand corner)
- b) Name of the Competition (centre-aligned)
- c) Case Before the [Specify Court] (centre-aligned)
- d) Case Title (centre-aligned)
- e) Cover Page Colour:
 - Blue (Petitioner)
 - Red (Respondent)
- f) Party Represented (centre-aligned)

2. Table of Contents

3. Index of Authorities

4. Statement of Jurisdiction

5. Statement of Facts (Not exceeding 2 pages)

6. Statement of Issues

7. Summary of Arguments (Not exceeding 4 pages)

8. Arguments Advanced / Body of Arguments (Not exceeding 30 pages)

9. Prayer (Not exceeding 1 page)

7. Plagiarism & AI Policy

- If plagiarism or impermissible use of AI is detected in the Memorials, the team may be disqualified depending on the severity of the violation.
- The permissible similarity limit for plagiarism is 15%, excluding citations and footnotes.
- The permissible AI-generated content limit is 15%. Any Memorial exceeding this limit may be subject to further scrutiny and appropriate action by the Organising Committee.

8. Evaluation of Memorials

8.1 Marking Scheme

Each Memorial shall be evaluated on a total of 100 marks, and the team's Memorial score will be the average of the scores for both sides (Petitioner and Respondent).

Criteria	Marks
Knowledge of Facts and Law	30
Analysis, Organization, and Clarity	25
Extent and Use of Authority	20
Correct Format and Citation	15
Grammar and Style	10
Total	100

8.2 Rules for Deductions

Violation	Penalty
Delay in Submission	2 marks per memo per hour (maximum deduction: 20 marks each side). Disqualification beyond (shall be communicated officially).
Exceeding the prescribed page limit	1 mark shall be deducted per extra page
Failure to include all sections mentioned under Rule 6.3	5 marks shall be deducted per missing section
Non-Adherence to the Guidelines for the Cover Page	Up to 3 marks deducted per Memorial

Violation	Penalty
Breach of Anonymity in Memorial	Disqualification of the Team
Failure to follow formatting guidelines	1 mark deducted per violation (maximum deduction: 10 marks per side)

9. Oral Rounds

9.1 General Rules

- Each team shall be represented by two speakers in the Oral Rounds.
- The Researcher will not present arguments but must be present during the rounds.
- Electronic gadgets may be carried with Internet Usage only allowed outside the Courtrooms and before the round's commencement, they must be submitted to the Court Clerk. Violation will result in disqualification.

9.2 Time Allocation

- Teams must inform the Court Clerks about their time division before the round begins.
- Arguments must remain within the issues raised in the Memorials.
- Passing notes between the Researcher and Speakers is allowed.
- Judges may extend the time at their discretion.

9.3 Specific Round Time Allocations

Preliminary Rounds:

- Total Time per Team: 15 minutes (including judge's questioning)
- Rebuttal/Sur-Rebuttal: Up to 2 minutes
- Each team shall argue once as Petitioner and once as Respondent.

Quarter-Final Rounds:

- Total Time per Team: 25 minutes
- Rebuttal/Sur-Rebuttal: minutes (Quarterfinals)

Semi-Finals & Final Round:

Total Time per Team:

- Semi-Finals: 45 minutes
- Finals: 60 minutes
 - Rebuttal/Sur-Rebuttal: 10 Minutes (Semi-Finals only) and 15 minutes (Finals only)

10. Evaluation of Oral Rounds

CRITERIA	MARKS
Knowledge of Facts and Law	20
Logic and Reasoning to Apply Legal Principles	20
Ingenuity & Ability to Answer Questions	20
Time Management and Organization	20
Court Etiquette & Deference to the Court	10
Persuasiveness	10
Total	100

11. Awards

POSITION	AWARD
Winning Team	Cash Prize of INR 90,000/- & Trophy
Runner-Up Team	Cash Prize of INR 70,000/- & Trophy
Best Speaker	Cash Prize of INR 18,000/- & Trophy
Best Researcher	Cash Prize of INR 18,000/- & Trophy
Best Memorial – Petitioner	Cash Prize of INR 18,000/- & Trophy
Best Memorial – Respondent	Cash Prize of INR 18,000/- & Trophy

Note: Attendance at the Finals & Valedictory Ceremony is mandatory for all participants. Certificates of Participation will be issued only to participants who are present at the Valedictory Ceremony.

12. Clarifications

12.1 Request for Clarifications

- The last date to seek clarifications on the Moot Proposition is August 31, 2026.
- Clarifications must be submitted via Google Form (emailed to teams' post-registration).

12.2 Release of Clarifications

- Clarifications will be emailed to all teams by September 5, 2026.
- Any delays in the release of clarifications will be notified to teams accordingly.

13. Accommodation

13.1 Accommodation Details

- Accommodation will be provided from the night of September 24, 2026 to September 27, 2026.
- Teams arriving before or after this period must arrange their accommodation.

14. Scouting

14.1 Prohibition of Scouting

- Scouting is strictly prohibited.
- Teams are not allowed to observe the Oral Rounds of any other teams.
- Any team found scouting will be instantly disqualified.
- If a team suspects a violation, it may file a written complaint with the Organizing Committee.
- The Organizers' decision on scouting violations shall be final and binding.

15. Disciplinary Rules & Anonymity

15.1 Non-Compliance Penalties

- Violation of any competition rules may result in disqualification or penalties at the discretion of the Organizing Committee.

15.2 Anonymity Rules

- Participants shall not disclose their name, institution, or identity before the award ceremony.
- Each team will be assigned a Team Code, which must be used as their sole identifier throughout the Competition.
- Breach of anonymity will lead to immediate disqualification.

15.3 Dress Code & Identifiable Items

- Participants must not wear badges, blazers, or carry items that could reveal their institution's identity (e.g., books, bags with logos).

16. Copyright

16.1 Ownership of Memorials

The copyright over the Memorials submitted for participation in the competition shall fully and exclusively vest with IFIM Law School, Bengaluru (Karnataka).

16.2 Rights of IFIM Law School

IFIM Law School, Bengaluru retains the exclusive right to use, publish, and exhibit the Memorials, either electronically or otherwise.

IFIM Law School shall not be held liable for any errors, omissions, or inaccuracies in the collected information within the Memorials.

17. Disciplinary Action

17.1 Prohibited Substances

- Possession, use, or intake of any prohibited substances (e.g., cigarettes, alcohol, narcotic substances) is strictly banned throughout the competition.

17.2 Code of Conduct

- All participants shall be responsible for maintaining orderly conduct during the competition.
- Any violation of discipline may result in penalties, disqualification, or further action at the discretion of the Organizing Committee.

18. Correspondence

18.1 Queries and Assistance

For any queries or clarifications, participants may contact the following individuals:

Name	Designation	Contact Number	Email ID
Madhumathi AR.	Convenor, MCC	+91 8428979209	madhu.mathi@ifim.edu.in
Inba S.	Convenor, MCC	+91 9080096018	sinbasenthil.kumar@ifim.edu.in

19. Registration Procedure

19.1 Early Bird Registration: Valid till **August 20, 2026**

<https://forms.gle/Nv9WH7dNHEwj4EWb7>

- Team Registration Fee (With Accommodation): **Rs. 10,000/-**
- Team Registration Fee (Without Accommodation): **Rs. 8,000/-**

19.2 General Registration (After Early Bird): Valid till **September 07, 2026**

<https://forms.gle/eQRme9qe1nWSag4f9>

- Team Registration Fee (With Accommodation): **Rs. 10,500/-**
- Team Registration Fee (Without Accommodation): **Rs. 8,500/-**

19.4 Payment Details: All registration fees must be deposited via bank transfer to the following account with the mention of “Registration Antrix- IFIM NMCC 2026”

BANK	AXIS BANK
Account Name	IFIM LAW SCHOOL
Account No	922010033169523
Customer ID	102021460
Branch	Koramangala
IFSC Code	UTIB0000194

20. Contacts

20.1 Faculty Chairs

Name	Designation	Email ID
Ms. Anjali Prabhakaran	Faculty Chair, MCC	anjali.p@ifim.edu.in
Ms. Sharu Anna John	Faculty Co- Chair, MCC	sharuanna.john@ifim.edu.in

20.2 Core Committee

Name	Designation	Contact No.	Email ID
Ms. Madhumathi A.R.	Convenor, MCC	+91 8428979029	madhu.mathi@ifim.edu.in
Ms. Inba S.	Convenor, MCC	+91 9080096018	sinbasenthil.kumar@ifim.edu.in
Ms. Mimansa Mrinalini	Secretary, MCC	+91 8935808155	mimansa.mrinalini@ifim.edu.in
Ms. Rajashree G	Secretary, MCC	+91 7010039202	rajashree.g@ifim.edu.in
Mr. Dhanunjaya	Treasurer, MCC	+91 9655399999	dhanunjaya.s@ifim.edu.in

ANNEXURE I - REGISTRATION FORMALITIES

Registration Form

1. Name of the Institution/College/University: _____

2. Postal Address: _____

3. Official Email Address: _____

4. Official Telephone Number: _____

5. Faculty In-Charge (Name and Designation): _____

(Seal & Signature of the Head of the Institution)

Date: _____

Place: _____

Team Composition - Details

Speaker 1:

- Name: _____
- Course Name & Year of Study: _____
- Sex: _____
- Email ID: _____
- Contact No.: _____

ANNEXURE I - REGISTRATION FORMALITIES

Speaker 2:

- Name: _____
- Course Name & Year of Study: _____
- Sex: _____
- Email ID: _____
- Contact No.: _____

Researcher:

- Name: _____
- Course Name & Year of Study: _____
- Sex: _____
- Email ID: _____
- Contact No.: _____

Team Member for Point of Contact (POC):

- Name: _____
- Contact No.: _____

SIGNATURES		
SPEAKER 1	SPEAKER 2	RESEARCHER

ANNEXURE II - REGISTRATION FEE DETAILS

Registration Fee - Transaction Details

DETAILS REQUIRED	DETAILS OF REGISTRATION
NAME OF THE PERSON MAKING THE PAYMENT	
CONTACT NUMBER	
BANK A/C NUMBER FROM WHICH THE PAYMENT IS MADE	
DATE AND TIME OF TRANSACTION	
TRANSACTION ID	

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ANNEXURE III – TENTATIVE DATES

EVENT	DATE
LAST DATE FOR EARLY BIRD REGISTRATION	AUGUST 20, 2026
LAST DAY FOR GENERAL REGISTRATION	SEPTEMBER 07, 2026
RELEASE OF CLARIFICATIONS	SEPTEMBER 05, 2026
SUBMISSION OF MEMORIAL (SOFT COPY)	SEPTEMBER 14, 2026
RESEARCHER'S TEST	SEPTEMBER 25, 2026
ORAL ROUNDS	SEPTEMBER 26-27, 2026

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PLEASE NOTE: THESE DATES ARE SUBJECT TO CHANGE AT THE DISCRETION OF THE OC.

IN CASE OF ANY QUERIES, PLEASE REACH OUT TO US AT NMCC@IFIM.EDU.IN!

GOOD LUCK! WE LOOK FORWARD TO HOSTING YOU.